

ITEM NO.11

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 392/2021

SONU @ PEERA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(LETTER OF WITHDRAWAL FOR I.A. NO. 37852 OF 2021 (APPLICATION FOR GRANT OF PAROLE) AND I.A. NO. 37853 OF 2021 (APPLICATION FOR EXEMPTION FROM FILING OFFICIAL TRANSLATION) IS TO BE LISTED BEFORE LD. REGISTRAR COURT)

Date : 12-07-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Santosh Kumar - I, AOR
Mr N Sai Kaushal, Adv.

For Respondent(s)

Shashank Shekhar Singh, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Sole respondent is duly represented.

Original records have not been received from the concerned High Court and Trial Court. Issue D.O. letter to the Registrar General of the concerned High Court for dispatching of the original records at the earliest.

List on 24.8.2022.

AVANI PAL SINGH
Registrar